#### SCHEDULE

(See section 2)

## PART-I - The Code of Criminal Procedure, 1898.

		2 2 3, 2		
Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
1898	V	Code of Criminal Procedure, 1898.	1.	In section 10–
				(i) in sub-section (2) –
				(a) for the words "an Additional District Magistrate" the words "one or more Additional District Magistrates" shall be substituted; and
				(b) for the words "such Additional District Magistrate" the words "an Additional District Magistrate" shall be substituted;
				(ii) after sub-section (2) the following sub-section shall be inserted, namely:—
				"(3) For the purposes of subsection (3) of section 192, section 406B and sub-section (3A) of section 528, an Additional District Magistrate shall be deemed to be subordinate to the District Magistrate."
			2.	In sub-section (2) of section 13, for the words "any Sub-Divisional Magistrate" the words "one or more Sub-Divisional Magistrates" and for the words "any Taluka Magistrate" the words "one or more Taluka Magistrates" shall be substituted.
			3.	For section 17A, the following shall be substituted, namely:-
				"17A. Subordination of Executive Magistrates.—
				(1) All Executive Magistrates appointed under section 13 or 14 shall be subordinate to the district Magistrate; and every Taluka Magistrate shall also

# Functions (Supplementary) Act, 1954

PART-I - The	Code of	Criminal Procedure,	1898 —contd

Year	Number	Short title	Extent of Amendment.
(1)	(2)	(3)	(4)

be subordinate to the Sub-Divisional Magistrate, subject, however, to the general control of the District Magistrate.

- (2) The District Magistrate may, from time to time, make rules or give special orders consistent with this Code as to the distribution of business among the Magistrates subordinate to him and as to allocation of business to an Additional District Magistrate."
- In section 192, after sub-section (2), the following shall be inserted, namely:
  - "(3) Any District Magistrate or Sub-Divisional Magistrate may transfer any case of which he has taken cognizance, for any inquiry or trial to Magistrate subordinate to him and such Magistrate mav dispose of the case accordingly.
- After section 406A, the following section shall be inserted, namely:—
  - "406 B. Transfer of appeals to Additional District Magistrates. The District Magistrate may transfer any appeal presented to him under section 406 or 406A Additional District an Magistrate, and such Additional District Magistrate may hear and dispose of the appeal."
- In section 505, in sub-section (1), for the words "Magistrate of the First the words "Magistrate class" subordinate to him" shall be substituted.
- In section 528, after sub-section (3), the following sub-section shall be inserted, namely:-

PART-I - The Code of Criminal Procedure, 1898.—contd.

Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
				"(3A) Where the District Magistrate authorised under sub-section (3) withdraws any case from any Magistrate subordinate to him, he may inquire into or try such case himself or refer it for inquiry or trial to any other Magistrate subordinate to him and competent to inquire into or try the same."
		PART - $II - Other$	er Ce	entral Acts.
Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
1867	XXV	The Press and Books Act, 1867.		In section 1, the words 'Magistrate' means any Registration of person exercising the full powers of a Magistrate, and includes a 'Magistrate of Police' shall be deleted.
1886	XI	The Indian Tramways Act, 1886.	1.	In section 37, for the words "a Magistrate" wherever they occur, the words "an Executive Magistrate" shall be substituted;
			2.	In section 38, for the words "a Magistrate" the words "an Executive Magistrate" shall be substituted.
1910	IX	The Indian Electricity Act, 1910.	1.	In sub-section (3) of section 18, for the words "a Magistrate of the first class" the words "the District Magistrate" shall be substituted;
			2.	In section 54, for the words "a Magistrate" the words "an Executive Magistrate" shall be substituted.
1912	IV	The Indian Lunacy Act, 1912.		In section 3, for clause (6) the following shall be substituted, namely:—
				"(6) 'Magistrate' means is Greater Bombay, Presidency Magistrate and elsewhere, a Magistrate of the first class".
1920	XXXIII	The Identification of Prisoners Act, 1920.		In section 5, in the first proviso, for the words "except by a Magistrate of the first class" the words "except by the District Magistrate, a Sub-

PART - II – Other Central Acts.—contd.

Year	Number	Short title		Extent of Amendment.	
(1)	(2)	(3)		(4)	
				onal Magistrate, a Magistrate o	
1925	XII	The Cotton Ginning and Pressing Factories Act, 1925.	the wo "the D with the wo Police District	o-section (1) of section 11, for ords beginning with the words District Magistrate" and ending he words "State Government" ords "the Commissioner of e in Greater Bombay and the ct Magistrate, elsewhere" shall ostituted.	
1936	IV	The Payment of Wages Act, 1936.	In sub-section (1) of section 15, for the word "Magistrate" the words "Judicial Magistrate" shall be substituted.		
1948	XI	The Minimum Wages Act,1948.	In sub-section (1) of section 20, for the word "Magistrate" the words "Judicial Magistrate" shall be substituted.		
1951	LVI	The Press (Objectionable Matter) Act,1951.	In sub-section (2) of section 6, for th words "any Magistrate" the words "any Judicial Magistrate" shall be substituted.		
		PART-III – Bomb	ay Acts		
Year	Number	Short title		Extent of Amendment.	
(1)	(2)	(3)		(4)	
1888	III	The Bombay Municipal Corporation Act.		In sub-section (1) of section 379A, for the words "Presidency Magistrate" the words "Presidency Magistrate specially empowered by the State Government" shall be substituted.	
1892	I	The Bombay District Vaccination Act, 1892		In section 23, in sub-section (1), for the words "a Magistrate" the words "a Taluka Magistrate" shall be substituted.	
1901	III	The Bombay District Municipal Act, 1901.	1.	In sub-section (1) of section 86,—	
				(i) for the words "Magistrate of Bench of Magistrates" the words "Judicial Magistrates	

PART-III –  $Bombay\ Acts$  —contd.

Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
				or Bench of such Magistrates" shall be substituted; and
				(ii) for the words "State Government or of the District Magistrate" the words "Sessions Judge" shall be substituted.
			2.	In sub-section (3) of section 145, for the words "a Magistrate exercising not less than second class powers" the words "a Taluka Magistrate" shall be substituted.
			3.	In sub-section (1) of section 148, for the words "a Magistrate of the first class" the words "a Taluka Magistrate" shall be substituted.
			4.	In section 153, for the words "Magistrate of the first class" the words "Executive Magistrate" shall be substituted.
			5.	In section 158, for the words, "any Magistrate" the words "any Executive Magistrate" shall be substituted.
1923	VI	The Bombay Local Boards Act, 1923.		In section 113,— (i) for the words "Magistrate or Bench of Magistrates" the words "Judicial Magistrate or Bench of such Magistrates" shall be substituted, and
				(ii) for the words "State Government or of the District Magistrate" the words "Sessions Judge" shall be substituted.
1925	XVIII	The Bombay Municipal Boroughs Act, 1925.	1.	In sub-section (1) of section 110, –
				(i) for the words "Magistrate or Bench Magistrates" the

### The Bombay Separation of Judicial and Executive Functions (Supplementary) Act, 1954

### PART-III – *Bombay Acts* —contd.

Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
				words "Judicial Magistrate or Bench of such Magistrates" shall be substituted; and
				(ii) for the words "District Magistrate" the words "Session Judge" shall be substituted.
			2.	In sub-section (3) of section 180, for the words "a Magistrate exercising not less than second class powers" the words "a Taluka Magistrate" shall be substituted.
			3.	In sub-section (1) of section 183, for the words "a Magistrate of the first class" the words "a Taluka Magistrate" shall be substituted.
			4.	In section 189, for the words "Magistrate of the first class" the words "Executive Magistrate" shall be substituted.
			5.	In section 196, for the words "any Magistrate" the words "any Executive Magistrate" shall be substituted.
		PART-III – Bombay A	cts —co	ntd.
Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
1938	XIX	The Bombay Probation of Offenders Act, 1988.		In sub-section (8) of section 3, the words "or sub-Divisional Magistrate" shall be deleted.
1947	LI	The Bombay Habitual Offenders Restriction Act, 1947.		In section 11, –  (i) for sub-section (1) the following shall be substituted, namely:—
				"(1) When an order of restriction is made against any person, the court or

		PART-III – Bombay Ad	cts—co	ontd.
Year	Number	Short title		Extent of Amendment.
(1)	(2)	(3)		(4)
				Magistrate making such order or the court or Magistrate to whom an appeal would lie against such order under section 13 may, at any time, on its or his own motion or on an application from such person and for sufficient reasons to be recorded in writing, make an order cancelling or modifying the order of restriction";
				(ii) sub-section (3) shall be deleted.
1948	LXXI	The Bombay Children Act, 1948.		In section 38, for the words beginning with the word "elsewhere" and ending with the words "is situated" the following shall be substituted, namely:—
				"elsewhere of the court which passes any order under this Act in respect of the child".
1949	LIX	The Bombay Provincial Municipal Corporations Act, 1949.	1.	In sub-section (3) of section 122, for the words beginning with the words "the Chief Presidency Magistrate" and ending with the words "First Class" the words "The Presidency Magistrate specially empowered by the State Government, in Greater Bombay and elsewhere, the District Magistrate" shall be substituted.
			2.	In sub-section (1) of section 207, for the words "a Magistrate of the First Class" the words "the District Magistrate" shall be substituted.
			3.	In sub-section (2) of section 433, for the words "nearest Magistrate" the words "nearest Judicial Magistrate" shall be substituted.